

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A No.115/2001

Date of order: 29.3.2001

K.L.Kuldeep, S/o Sh.Chotu Ram, R/o Vill.Amarsar, Teh. Shahpura, presently working as TTA, O/o SDOT Sahapura, Jaipur.

...Applicant.

Vs.

1. Union of India through the Secretary to the Govt of India, Deptt of Telecom, Sanchar Bhawan, New Delhi.
2. Chief General Manager, Deptt of Telecom, Rajasthan Circle, Jaipur.
3. Principal General Manager, Telecom Distt.Jaipur, MI Road, Jaipur.
4. Sh.Mathur, D.E (Rural) Head Quarter, O/o Principal General Manager, Telecom Distt, Jaipur.
5. S.D.O.T, Sahapura, Distt.Jaipur.

...Respondents.

Mr.P.N.Jati - Counsel for applicant.

Mr.Vijay Singh - Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.A.P.Nagrath, Administrative Member.

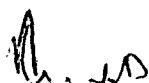
PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

This O.A has been filed under Sec.19 of the Administrative Tribunals Act, 1985, with a prayer to quash and set aside the impugned order dated 5.2.2001 and to allow the applicant to work at Shahpura under SDOT Shahpura, till the tenure of 4 years.

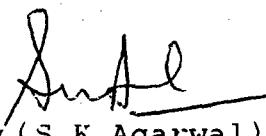
2. The order at Anxx.Al dated 5.2.2001 reveals that the Headquarter of the applicant will ~~be~~ remain at Shahpura upto 31.3.2001. The learned counsel for the respondents makes a statement before the Tribunal that in near future the respondents' department has no intention to change the



Headquarter of the applicant. As the Headquarter of the applicant has not been changed and the impugned order dated 5.2.2001 only makes a mention that the Headquarter of the applicant will be Shahpura upto 31.3.2001 and thereafter the department has expressed that in near future the department has no intention to change the Headquarter of the applicant after 31.3.2001. Therefore, the applicant has no cause of action at this stage and this O.A is disposed of as such.

  
(A.P.Nagrath)

Member (A).

  
(S.K.Agarwal)

Member (J).